

(2) A copy of the Audit Report on the Accounts of the Coffee Board for the year 1965-66.

[Placed in Library. See No. LT-1490/67].

(3) A copy each of the following Notifications issued under section 14 of the Forward Contracts Regulation Act, 1952 :—

- (i) S.O. No. 2658 published in Gazette of India dated the 4th August, 1967.
- (ii) S. O. 2777 published in Gazette of India dated the 10th August 1967.
- (iii) S.O. 2864 published in Gazette of India dated the 17th August, 1967.
- (iv) S.O. 2954 published in Gazette of India dated the 24th August, 1967.
- (v) S.O. 3087 published in Gazette of India dated the 31st August, 1967.
- (vi) S.O. 3204 published in Gazette of India dated the 7th September, 1967.
- (vii) S.O. 3300 published in Gazette of India dated the 14th September, 1967.
- (viii) S.O. 3417 published in Gazette of India dated the 21st September, 1967.
- (ix) S.O. 3489 published in Gazette of India dated the 28th September, 1967.
- (x) S.O. 3599 published in Gazette of India dated the 5th October, 1967.
- (xi) S.O. 3687 published in Gazette of India dated the 10th October, 1967.
- (xii) S.O. 3767 published in Gazette of India dated the 19th October, 1967.
- (xiii) S.O. 3881 published in Gazette of India dated the 26th October, 1967.

[Placed in Library. See No. LT-1491/67].

(4) A copy each of the following Notifications under sub-section (3) of section 33 of the Cardamom Act, 1965 :—

- (i) The Cardamom (Amendment) Rules, 1967, published in Notification No. G.S.R. 1366 in Gazette of India dated the 9th September, 1967.
- (ii) The Cardamom (Second Amendment) Rules, 1967 published in Notification No. G.S.R. 1367 in Gazette of India dated the 9th September, 1967.

[Placed in Library. See No. LT-1492/67].

(5) A copy of Notification No. S.O. 2859 published in Gazette of India dated the 16th August, 1967, under sub-section (2), of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. Lt. 1492/67].

(6) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) S.O. 2854 published in Gazette of India dated the 19th August, 1967, making certain amendments to Notification No. S.R.O. 1150 dated the 30th May, 1955.
- (ii) S.O. 3121 published in Gazette of India dated the 9th September, 1967 rescinding the Cotton and Staple Fibre Textile Mills (Regulation of Working) Order, 1966.

[Placed in Library. See No. LT-1493/67].

(7) A copy of Notification No. S.O. 3593 published in Gazette of India dated the 3rd October, 1967 issued under section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1493/67].

12.46 Hrs.

#### PRESIDENT'S ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table following three Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 12th August, 1967 :—

- (1) The Tea (Amendment) Bill, 1967.

[Secretary]

(2) The Appropriation (Railways) No. 3 Bill, 1967.

(3) The Indian Official Secrets (Amendment) Bill, 1967.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 12th August, 1967 :—

(1) The Public Wakfs (Extension of Limitation) Amendment Bill, 1967.

(2) The Standards of weights and Measures (Extension to Kohima and Mokokchung Districts) Bill, 1967.

12.47 Hrs.

**PUBLIC ACCOUNTS COMMITTEE**

**EIGHTH AND NINTH REPORTS**

SHRI M. R. MASANI (Rajkot) : Sir, I beg to present the following Reports of the Public Accounts Committee :—

(1) The Eighth Report on Action Taken by Government on the recommendations of the Committee contained in their Forty-ninth Report (Third Lok Sabha) on the Audit Report on the Accounts of the Khadi and Village Industries Commission for the year 1963-64.

(2) The Ninth Report on Action Taken by Government on the recommendations of the Committee contained in their Thirty-fourth Report (Third Lok Sabha) relating to grants, loans, contracts and facilities given by the Central Government Departments/Ministries to the Bharat Sevak Samaj.

**COMMITTEE ON PUBLIC UNDERTAKINGS**

**THIRD AND FOURTH REPORTS**

SHRI SURENDRANATH DWIVEDI (Kendrapara) : Sir, I beg to present the following Reports of the Committee on Public Undertakings :—

(1) Third Report on Action taken by Government on the recommendations contained in the Fourth Reports of the Committee (Third Lok Sabha)—Life Insurance Corporation of India, Bombay.

(2) Fourth Report on action taken by Government on the recommendations contained in the Second Report of the Committee (Third Lok Sabha)—Hindustan Insecticides Limited, New Delhi.

12.48 Hrs.

**MOTIONS RE: EXTENSION OF TIME FOR PRESENTATION OF REPORTS OF JOINT COMMITTEE ON BILLS**

**(i) CONSTITUTION (AMENDMENT) BILL**

SHRI KHADILKAR (Khed) : I beg to move :

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be extended up to the last day of this session.”

MR. SPEAKER : The question is :

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be extended up to the last day of this session.”

*The motion was adopted.*

**(ii) UNLAWFUL ACTIVITIES (PREVENTION) BILL**

DR. SUSHILA NAYAR (Jhansi) : I beg to move :

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the more effective prevention of certain unlawful activities of individuals and associations and for matters connected therewith, be extended up to the 20th November, 1967.”

MR. SPEAKER : The question is :

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the more effective prevention of certain un-